

1417 hrs.

**BENGAL FINANCE (SALES TAX)
(DELHI AMENDMENT) BILL**

The Deputy Minister of Finance (Shri B. B. Bhagat): Sir, I beg to move*

"That the Bill further to amend the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union Territory of Delhi, be taken into consideration."

Sales tax was first introduced in the Union territory of Delhi in 1951 and the West Bengal law was adapted for this purpose. The working of the system in Delhi has been reviewed with reference to certain recent developments and the experience of working it for the last seven years and it has been found necessary to amend the law as it stands to bring the sales tax structure in Delhi in line with the all-India pattern in regard to certain matters and the neighbouring States in regard to others. I would like to mention the various important changes which are proposed to be made.

In November, 1957, it was decided at a Conference of the Union and State Finance Ministers that Sales Tax at a uniform rate of 7 per cent should be levied on certain goods which are normally purchased by the affluent section of society throughout the country. This decision has already been given effect to by most of the State Governments while the others are expected to do so very shortly. It is desirable to bring the Union territory of Delhi also into line and this is proposed to be done.

The general rate of tax in Delhi is now one-half of an anna, that is, the old anna, in the rupee. It is proposed to raise it to four Naye Paise which is the general rate in the neighbouring State of Punjab.

Coal, cotton, iron and steel, jute and oilseeds are not at present taxed

in Delhi, while they are taxed in the neighbouring States of Punjab and UP. There is no reason why they should be exempted in Delhi alone and it is proposed to levy a tax at two Naye Paise on the sale of these goods.

Recently, the Supreme Court decided that it was not within the powers of a State Government to levy a sales tax on contracts. It is proposed to bring the position in Delhi in line with that in the States, although technically it is within the competence of the Union Government to levy the tax although not in the form of a sales tax. This would not result in any appreciable loss of revenue as sales of materials to the contractors for the execution of works would be subject to tax in the ordinary course.

Tax at present is levied in Delhi on the last point of sale. It is proposed to assume powers to levy tax at a point other than the last point, as and when it is considered expedient to do so. This would enable first point sales tax being levied in the case of certain commodities which are manufactured in factories and for which an organised trade channel exists.

Then again, there is a lacuna in the existing law in that there is no specific authority conferred on dealers to collect tax on the sales from their purchasers. Such a provision exists in many States Sales Tax Acts as also in the Central Sales Tax Act, 1956. This Lacuna is now proposed to be filled in.

Provision is also being made to enable sales tax authorities to impose penalties in case of defaults in payment of tax in time or for the deliberate suppression of turn-over, etc. Authority is also being conferred on Commissioner of Sales tax to refer any case to the High Court for decision on matters of law, a privilege now available only to the dealers.

Lastly the main purpose of the Amending Bill, as I mentioned earlier,

*Moved with the recommendation of the President

is to bring the law in Delhi in line with developments which have taken place since the West Bengal Act was applied to Delhi and later amended by the former Delhi legislature. All the provisions are non-controversial and I trust the House will accept the amendments proposed.

With these words, I move.

Mr. Deputy-Speaker: Motion moved:

"That the Bill further to amend the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union Territory of Delhi, be taken into consideration."

Shri Tangamani (Madurai): Mr. Deputy-Speaker, Sir, before I go into the various provisions of the amending Bill I would like to say a few words about the observations made by the hon. Deputy Minister.

In the first place, the question of sales tax has been agitating not only smaller dealers, but also wholesale dealers throughout the country. Several State Governments have taken up this issue and a Committee was set up in Madras. The Lokanathan Committee report has been more or less welcomed both by the trading section and also by many political parties. Although the Madras Government accepted the whole thing in principle, they have not implemented many of the recommendations. The Central point about Lokanathan Committee is, although we accept the principle of sales tax, there must a position where as a result of the sales tax, the consumer should not be affected considerably, because there are certain articles which may go through even half a dozen hands before the consumer gets it. According to the 2 pies sales tax which was originally imposed, if there was a question of multi-point sales tax, a case will arise where the ultimate consumer will be the 6th or 8th person. When he gets an article which is worth one rupee, when it

actually reaches him, it may be Rs. 1-4-0. Actually the cost price of that article goes up by 25 per cent. Several details were given by the merchants, particularly in the Madras State. This principle of sales tax at one point, either at the first or the last point has been more or less accepted. That has been the practice in this State also. Today, they want to give to the Commissioners special powers to allow multi-point sales tax on certain articles. What I submit is, a certain salutary practice which has been invogue in the Delhi State, is now sought to be taken away, and it will be a retrograde step. When I went through this Bill, I thought it was a very innocuous Bill. But, it has raised very basic questions and basic questions of principle also. One such is the question of sales tax at one point.

Then, he pointed out how there was a meeting of all the Finance Ministers here and it was agreed that the luxury goods should be taxed at 7 per cent. I have to take his word for his assertion that many of the State Governments have already imposed 7 per cent. I would like to know which are the State Governments which have imposed 7 per cent on these luxury goods. What are the luxury goods? In the Bengal Bill which has been adopted for Delhi, in Schedule I, it gives a list of luxury articles.

Shri B. R. Bhagat: Fifteen; they are specified.

Shri Tangamani: I know the First Schedule gives the goods subjected to a higher rate of 12 pies in the rupee. In the original Bengal Act, it was 12 pies in the rupee. Appended to the Bengal Finance Act, extended to Delhi, there is the list of luxury articles. Going through the list, probably, certain articles will have to be included and certain articles will have to be deleted also.

I will just mention a few. All electrical goods—switches, plugs, plug-holders—I do not know whether that is excluded—all electrical goods, instruments, apparatus and appliances,

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excluding bulbs, switches, plugs holders, flexible wire, vulcanised insulated rubber wire and other material required for wiring within premises; this is one item. When electrification is taking place, certain materials which are part of the electrifying process can no longer be luxuries. Clocks and time pieces—I can understand watches or parts of watches becoming luxuries. Today, clocks and time pieces have become luxuries. Can they be called luxuries today? Gold and silver plated articles and wares gold jewels and such things are still, not luxuries. Because, I know, when articles made of gold were included as luxuries, there was not only a protest, there was a general hartal in several States. Gold and silver-plated articles which are being used by the middle classes are now sought to be included as luxuries. Table cutlery is a luxury; binocular is a luxury. There are several items. I have just mentioned half a dozen items, which are normally used by the middle classes, which are sought to be treated as luxuries. This has got to be revised. This is a thing which has got to be done instead of coming forward with an amendment seeking to impose more hardships to which I shall come in a few minutes.

The next general observation that I would like to make is, there has been a sales tax of 3 and 1/8 per cent. This sales tax is sought to be increased to 4 per cent. The reason that is given by the hon. Deputy Minister is, he is going to bring it in line with Punjab. I know some Members from Delhi will be speaking and they will be able to tell us whether on the question of manufacture, on the question of distribution or sale, Bengal and Delhi could be equated. Because it is 4 per cent in a neighbouring State, we must also bring it in line with the neighbouring State is not an argument which will convince this House unless more substantial reasons are given. In another State it may be 6 per cent. They may have reasons for this. My suggestion is, it must be reduced. If

it was 3 and 1/8 per cent, the nearer figure will be 3 per cent. We are not opposing the imposition of the sales tax. Nearer to 3 and 1/8 per cent will be 3 per cent. Three per cent will meet the ends of justice. Another privilege which was being enjoyed by the people of Delhi was that certain exemptions were given to coal and other things. They are now sought to be taken away. I submit that that is not also a very valuable tradition that we are setting up when we are amending the sales tax legislation.

The question of turnover is also a very important one. The question who a registered dealer is will have to be discussed with the dealers of this particular place. Government say that a dealer will have to register when the annual turnover or the annual import from the other States is Rs. 10,000. I submit that Rs. 10,000 is a very low figure. I do not know whether it should be Rs. 25,000 or Rs. 30,000.

Shri B. R. Bhagat: In the case of imports, the turnover is Rs. 25,000.

Shri Tangamani: There are people who only import these articles from the other States and sell them here. Simply because the articles come from the other States, if the turnover slightly exceeds Rs. 10,000, then the person will come within the mischief of this Act; that means, that he will have to keep his accounts. This will result in harassment. Under the proposed amendment, enormous powers are given to the commissioner. These are given in detail in this amending Bill. If an honest dealer takes his books to the commissioner or to any officer appointed by him, and if the officer, when he is perusing these records, thinks that these records have not been properly kept or that the particular licence-holder has not complied with the provisions of the Act, he has got complete powers to impound him. This is clothing the officer with extra-ordinary powers, as if this particular person had com-

mitted a very serious offence. This is exactly the thing which these small dealers have been opposing.

So, I submit on the question of granting licences to the dealers, that the minimum must be raised from Rs. 10,000. I leave it to the hon. Minister to fix the figure at Rs. 15,000 or Rs. 20,000 or Rs. 25,000, because he will be in a better position to tell us what exactly is the minimum claimed by the dealers of Delhi. If it is merely the fixing of a national figure on the ground that it is applicable in some other State, that will not satisfy the dealers here.

I have no grievance against the new schedule which is being introduced, in order to bring it in line with the Central Sales Tax Act, 1956 under which certain articles are articles of special importance, and sales tax at only one point in the course of inter-State trade is levied.

As regards the Supreme Court decision on contract also, I have nothing much to say, because I feel that Government have taken note of that. Although the Supreme Court's decision does not prevent us from doing certain things, yet we have brought it in line with the position prevailing in other States.

These are my brief observations, which I shall now substantiate by referring to certain clauses. Section 2 (d) defines goods as follows:

"'goods' includes all materials, commodities and articles but does not include actionable claims, stocks, shares, securities or money."

Now, clause 3 (b) of the present Bill seeks to remove from the definition of 'goods' newspapers; in order that sales tax may not be levied on them in the Union Territory of Delhi as in other States. I know it is a ticklish question whether sales tax should be imposed on the newspapers or not. Probably two years ago, I

would have said that there need not be sales tax on newspapers, when the old currency was in vogue. With the coming in of the naya paisa, newspapers which were sold at one anna are being sold at 7 naya paisa; and newspapers which were sold at 2½ annas are being sold at 17 naya paisa. So, a self-imposed sales tax on newspapers has come about. Now, the tax is actually being collected from the purchasers or from the general public. That is, the general public are being taxed in the name of naya paisa. Naya Paisa has meant additional taxation of the reading public. When the newspaper owners have taken it into their heads to impose this sales tax on the reading public, at least a portion of it should go to Government. So, complete exemption to newspapers is a thing over which I am not very happy at present. If there are newspapers which can satisfy Government that they have not increased their prices because of the introduction of the naya paisa, then they may be exempted, because they have not committed anything wrong because of the introduction of the naya paisa. Otherwise, the blanket exemption which is being given to newspapers is a thing which I am not in a position to accept.

Then, clause 4 (c) reads thus:

"for clause (a) of sub-section (5), the following clause shall be substituted, namely:—

'(a) in relation to any dealer who imports for sale any goods into the Union Territory of Delhi or manufactures or produces any goods for sale, regardless of the value of the goods imported, manufactured or produced, ten thousand rupees'."

This new amendment seeks to enforce this law on those dealers who import goods to the tune of Rs. 10,000, by saying that they will have to become registered dealers, and the registered dealers will come within the mischief of this amending Bill and also the entire Act. As I have submitted

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already, Rs 10,000 is a very low limit, and it must be increased at least to Rs. 20,000. Because this Bill had been taken up today itself, we could not send in amendments, but if I were given the chance during the second reading, I would move an amendment that this figure of Rs 10,000 must be increased to Rs 25,000. Speaking subject to correction, I believe Mr Lokanathan has suggested Rs 30,000. Only if the general annual turnover is Rs 30,000 should the sales tax be applicable. But in the case of Delhi, there is some peculiarity because we are only restricting it to those dealers who are importing goods from other States, in such cases the limit may be Rs 25,000.

The next important clause is clause 5 in respect of sub-clause (a) of this clause, the notes on clauses

"Some of the goods declared by section 14 of the Central Sales Tax Act, 1956, to be of special importance in inter-State trade or commerce are being placed under a new Schedule and the levy of tax thereon will be at the rate of 2 naya paise in the rupee."

This is the effect of the new amendment proposed in sub-clause (a) of clause 5. We have already passed the Central Sales Tax Act of 1956, and this Act was recently amended also. And it was based mostly on the recommendation of the Law Commission. The Law Commission has more or less given a directive that for articles of special importance, certain protection should be given. So, instead of having taxation in different States, it has got to be at only one point, and the principle of sales tax at a single point has been accepted and two per cent has been fixed. In line with the Central Act, here also we are bringing in an amendment to have two naya paise. I have no grievance. I agree and endorse this particular amount. But then, the general rate of tax has been raised to four naya paise. Originally, the sales tax that was

imposed was only the old two paise, i.e., 3 1/8 per cent or 3 1/8 naya paise. When that was the practice, I do not see any reason why it should be enhanced to four per cent. The reason that has been advanced by the hon. Deputy Minister is that we happen to be very near Punjab where the prevalent rate is four per cent and in Delhi also let us accept this four per cent. That argument is not at all convincing, and I would like him to advance different arguments.

This is again something like the newspaper men increasing it to seven naya paise because the naya paisa has come into vogue. The corresponding equivalent of one anna is six naya paise, and the newspaper proprietors are charging seven naya paise. So, the reading public has to pay one naya paisa more. Here, Government were charging 3 1/2 naya paise, and when they find that this naya paisa has got to be rounded off, instead of making it three naya paise, they are increasing it to four naya paise. Probably they are only following the footsteps of the newspaper proprietors. I do not think this is very healthy practice. So, I oppose this increase from 3 1/2 to 4 per cent, and I submit that it should be reduced to 3 naya paise.

I was hoping this Bill would come tomorrow, and that I would be able to submit amendments to it today so that some of them could be pressed during the second reading. I request that the hon. Deputy Minister should not only give reasons for the enhancement from 3 1/2 to 4 naya paise, but also see that it is reduced to 3 naya paise.

In clause 5 again we have the question of seven per cent. On the luxury articles which are listed in the schedule, we were getting about four annas, which is now going to be seven per cent. Either some of the items included in the list of luxury articles have to be removed, or he

must tell us the list of articles on which the other States impose this seven per cent

I take very serious objection to clause 6 With your permission I will read it:

"After section 5 of the principal Act, the following sections shall be inserted, namely:

"5A. Notwithstanding anything to the contrary in this Act, the Chief Commissioner may, by notification in the Official Gazette, specify the point in the series of sales by successive dealers at which any goods or class of goods may be taxed.

5B The burden of proving that in respect of any sale effected by a dealer he is not liable to pay tax under this Act shall lie on him"

Here, he is given complete, blanket power to impose sales tax at different points. The very salutary practice which has been in vogue that sales tax should be imposed only at one point is now given the go-by, and even when multiple sales tax is imposed, it is not on the basis of the understanding of the Commissioner himself. It is for the dealer to come forward and convince the Commissioner that there should not be multiple sales tax because there has already been multiple sales tax in respect of the particular article. So, I really feel that this clause should not find a place here. Section 5 of the original Act is quite good and by adding this we are not at all improving the position. Giving such powers to the Commissioner will only cause much hardship and difficulties to the various dealers who will be affected by this.

Clause 12 gives powers to the assisting authorities to impound and retain any books of accounts or other documents produced before them. In

the beginning I said this is a power which is likely to be abused. If I read the clause you will agree with my reasoning that it is a section which gives such wide powers to the Commissioner that it is likely to be abused. The clause reads

"Section 21A of the principal Act shall be re-numbered as sub-section (1) thereof and after sub-section (1) as so re-numbered the following sub-section shall be inserted, namely

"(2) Subject to any rules made in this behalf any authority referred to in sub-section (1) may impound and retain in his custody

—it is not only the Commissioner but also any of the assisting authorities—

for such period as it thinks fit, any books of account or other documents produced before it, in any proceedings under this Act

Provided that a person appointed to assist the Commissioner under sub-section (1) of section 3 shall not—

- (a) impound any books of account or other documents without recording his reasons for so doing, or
- (b) retain in his custody any such books or documents for a period exceeding thirty days without obtaining the approval of the Commissioner therefor"

The first portion of this clause gives such wide powers to the Commissioner and in the course of any proceedings under this Act one of the assistants may inform the dealer that he would like to inspect his books. It may be for *ad hoc* assessment or for a proper assessment. In the course of assessment, if the assessing authority feels that it is a fit case where he

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should be proceeded against, he can immediately declare that he is impounding his accounts books. I can understand if a return has been made and after queries and enquiries doubts arise in the mind of the assessing authority and then he resorts to this. Now, in the course of any transactions, if the books get into his hands, there is always the difficulty of the dealer getting the books back. This type of provision is much worse, and is a very serious penal provision. This is a real challenge to the dealers.

What to the dealers exactly want today is that even if the rate of sales tax is imposed, it should be only at one point, and they want the minimum of harassment. This is maximising the harassment, and I seriously oppose this clause. The original section 21A can remain as it is.

These are briefly the points which I want the hon. Deputy Minister to consider. As I have already indicated, this is a very serious and very important measure. When the time was fixed, probably the seriousness of this Bill was not very much considered. It is going to hit at the fundamentals of the sales tax legislation itself. Certain rights which have been enjoyed by the dealers and the people in Delhi are sought to be taken away, and new penal clauses are being introduced. Hence, except for certain clauses which I have supported, I oppose this Bill.

श्री राधा रमण (बांदनी चौक) उपाध्यक्ष महोदय, सदन के सामने जो वी बंगाल फाइनेंस (मेल्स टैक्स) (दिल्ली धर्मेडमेंट) बिल, १९५९ विचारार्थ उपस्थित है उसके सम्बन्ध में मुझे दुःख के साथ यह कहना पड़ता है कि भावजद इसके कि हमारे माननीय उप-सर्जनी ने यह कहा है कि यह विधेयक बहुत ही आचरण है और इसमें कोई आपत्तिजनक बात नहीं होनी चाहिये, कुछ बातें ऐसी हैं कि जिन्हें सदन के सामने रखना आवश्यक है

और उनके ध्यान में लाना भी आवश्यक है। मैं समझता हूँ कि मुझे उन बातों के इन्हारावे की ज्यादा जरूरत नहीं जिनको कि हमने पहले मौकों पर सदन के सामने रख दिया है लेकिन इतना कह देना मैं जरूरी समझता हूँ कि दिल्ली का एक स्थान है तिजारत में कि जब कभी भी ऐसा विषय आता है या ऐसे विधेयक आते हैं तो उस समय हमें इस बात का ध्यान रख कर ही उन विधेयकों की तथा उनकी आराधों पर गौर करना पड़ता है।

यह कहा जाता है कि जो कर बिक्री पर लगेगा उस कर को समान बनाने के लिये तमाम राज्यों के धन्दर हमारी कोशिश है। मैं समझता हूँ कि यह एक आन्धी बात है कि सारे राज्यों में समान कर लगे। मगर एक बार नहीं कई बार यह बात दहराई गई है कि दिल्ली एक ऐसा स्थान है कि जहा मैनफैक्चरिंग बहुत कम से कम होता है और यहा पर माल की खपत भी बहुत कम होती है बमुकाबले उस सामान के जो कि यहां दिल्ली से बाहर से आता है, इम्पोर्ट होता है। ज्यादातर सामान ऐसा है कि जिसकी यहा पर खपत भी नहीं होती और न ही वह यहां पर बनता है बल्कि वह दूसरे भासपाम के इलाकों में जाता है और उस सामान को बहुत से इलाकों के लोग यहा पर आकर खरीददारी करते है। ऐसी सूरत में जब कोई ऐसा कर लगता है तो उसका असर यहां की तिजारत पर पड़ता है और तिजारत में कुछ फ्रक पड़ जाता है और दिल्ली के बहुत से व्यापारी जो कि बाहर से माल ला कर यहा उसें दूसरे व्यापारियों के हाथ में बेचते हैं वे उस को उ दामों पर नहीं बेच सकते जिस पर कि पंजाब और यू० पी० के व्यापारी लोग बेचते हैं और उसका नतीजा यह होता है कि दिल्ली के जो साखिर और व्यापारी हैं वे अपने काम को बाहर दिल्ली से निकाल कर भासपाम के इलाकों में ले जाना चाहते हैं या फिर अपनी रोजाना की जो सामग्री है उसको कम पाकर भी सम्भाल

कर सेते हैं। इसलिये पहली बात जो मैं उपमन्त्री महादय की दृष्टि में माना चाहूंगा वह यह है कि जहां उन्होंने इस बात को सामने रखा है कि यह विधेयक हम इसलिये ला रहे हैं कि समान कर दिल्ली राज्य के इलाके पर लगाया जाय तो मैं इस बात का समर्थक नहीं हूँ। मैं तो यह समझता हूँ कि हमें पंजाब और यू० पी० के मुकाबले में दिल्ली में जो कर लगा हुआ है उनमें कोई न कोई कमी रखनी ही चाहिये ताकि उसका जो डिस्ट्रिब्यूटिंग सेंटर है वह बना रह और यहाँ की तिजारत यहाँ से निकल कर दूसरे सूबों में और दूसरे राज्यों में और भासपास के इलाकों में न चली जाय ताकि जो बेकारी और बेरोजगारी आज हम दिल्ली में देख रहे हैं वह और भी ज्यादा न बढ़ जाय।

इस विधेयक के अन्दर मोटी मोटी, ५, ६ बातें आई हैं और उनके सम्बन्ध में मैं सदन के सामने थोड़ा सा निवेदन करूंगा। पहली बात तो यह है कि इस बिल के जो मकसिद हैं उनमें कहा गया है कि २ पैसे से ४ नये पैसे प्रति रुपये की दर बढ़ायी जाय और जो लकड़ारी गुड़स और खास क्रिस्म का सामान है उसके ऊपर अब ७ परसेंट का बिन्नी कर लगाया जायगा। मैं इस बात का समर्थन करने में असमर्थ हूँ कि जो इस वक्त कर लगा हुआ है यानी २ पैसे का उसको बढ़ा कर ४ नये पैसे कर दिया जाय क्योंकि जहाँ हम इस बात की मांग करते हैं कि दिल्ली की तिजारत को फरोغ देने के लिये या बराबर रखने के लिये दूसरे सूबों में जो कर लगता है उससे यहाँ दिल्ली में कुछ कम ही रक्खा जाय परन्तु विधेयक के अनुसार आज जो २ पैसे कर लगा हुआ है उसको घाप बढ़ा कर ४ नये पैसे करने जा रहे हैं। दिल्ली की तिजारत पर उसका प्रतिकूल असर होगा। क्योंकि जहाँ हम कर कम करना चाहते हैं वहाँ घाप उसे और ज्यादा बढ़ाने जा रहे हैं। इसका असर आसानी से ही पर तिजारत पर ऐसा पड़ेगा जो कि अकामलवेह हो सकता है और जैसे कि मैंने

आपसे अब भी किया कि हल्के हल्के इन करों की बजह से बहुत सी तिजारत जो कि दिल्ली के डिस्ट्रिब्यूटिंग सेंटर होने के नाते यहाँ पर कायम थी और आज से नहीं बल्कि वहाँ और या सदियों से कायम रहती चली आई है वह अब धीरे धीरे भासपास के इलाकों में चली जा रही है। उसका नतीजा हम देख रहे हैं कि दिल्ली में घाये दिन बेकारी और बेरोजगारी बढ़ रही है और इसलिये मैं दिल्ली में जो वर्तमान कर की दर है उसमें कोई बढोत्री करने के खिलाफ हूँ। हा यह ठीक है कि घाप कर लगाये। अगर घाप बिल्कुल माफ नहीं करना चाहते तो यह जो कर इस वक्त दिल्ली में लगा हुआ है उसको और घाप बढ़ाइये भी नहीं। और कर बढ़ाने वक्त इतना उच्च ध्यान में रखें कि कहीं उनका प्रतिकूल असर यहाँ की तिजारत पर न पड़े और कहीं उसको इतना न बढ़ा दिया जाय कि दूसरे इलाकों से कम्पिटेशन बिल्कुल खत्म हो जाय और खाली कम्पिटेशन ही नहीं बल्कि एक तरह उसकी नुकसान पहुचने लगे। मेरे विचार से इस कर के बढ़ाने से यह होगा कि आज जो माल यहाँ का व्यापारी दिल्ली में मंगा कर भासपास के इलाकों वालों को जिन टामों में बेच सकता था इस बड़े हुए कर की बजह से वह नहीं बेच सकेगा। दिल्ली की तिजारत पहले ही कमजोर हो रही है और भी कमजोर हो जायेगी। इसलिये मैं उपमन्त्री महादय से निवेदन करूंगा कि वह इस बात का अवश्य ध्यान रखेंगे और मैं समझता हूँ कि ३ 1/2 परसेंट से बढ़ाने की तजवीज लागू नहीं करेगे।

दूसरी चीज जो इसमें कही गई है वह ७ परसेंट के बारे में है और वह खास खास सामान के बारे में है। मैंने उसकी फ्रह्रिस्त भी देखी है और मेरे माननीय दोस्त ने उसे पढ़ कर भी बताया। मैं इस बात को मानने को बिल्कुल तैयार हूँ कि ऐसी चीजें जो कि बहुत ज्यादा अमीर भादविजों द्वारा या जो उच्च भासूया परिवारों में बर्ती जाती हो और वह

[श्री राधा रमण]

रोजाना यूज की नहीं, उन पर आप भले ही वह ७ परसेंट का कर लगा दें लेकिन उस प्रेहुरिस्ट के अन्दर बहुत सी ऐसी चीजें हैं जैसे कि कटलरी अथवा मोटर पार्टस आदि उन पर ७ परसेंट कर लगाना कुछ मुनासिब नहीं होगा। मोटर पार्टस ऐसे भी हैं जो कि एक मामूली ट्रक अथवा जीप में काम आते हैं और यदि वे पार्टस महंगे बिकते हैं तो उसका असर कंज्यूमर्स पर बढ़े हुए किराये की शकल में पड़ेगा और यह लोगों द्वारा रोजाना इस्तेमाल में आने वाली चीजें हैं। उनकी कीमतों बढ़ने से लाइवली नतीजा यह होगा कि आज गाजियाबाद सामान ले जाने के लिए जो ८ आने मन चार्ज किया जाता है वह तब इस रेट पर नहीं ले जायेंगे और वह ९ आने या साठे ८ आने चार्ज करेंगे। इस तरह आप देखेंगे कि इसका कंज्यूमर्स के ऊपर असर पड़ता है जिसको कि आप राहत देना चाहते हैं मगर जो आपका तरीका है उसका नतीजा यह होता है कि उम्र पर भार कम होने के बजाय निरन्तर बढ़ता ही जाता है। इस कर के बढ़ाने से घर में इस्तेमाल के लिये जो कटलरी अभी अभी २ रुपये में मिलती है वह २ रुपये १ आने में मिलेगी। इसलिये यह देखना जरूरी है कि साधारण आदमियों की जो रोजाना जरूरत की वस्तु चीजें हैं वह और अधिक महंगी न हो जायें और साधारण आदमियों पर और ज्यादा बोझ न पड़ जाय।

हमने यह उसूल माना है कि जितना भी कर हमें लेना है बजाय इसके कि हम अलग अलग खुर्दा चीजों के ऊपर लें, बेहतर है कि जितनी चीजें बनती हैं जितना मिन्यूफैक्चरिंग या प्रोडक्शन होता है उस पर एक्साइज कर वसूल करें। इससे आप जो इन्वेजन होता है उसमें कमी हो जायगी। मैं मानता हूँ कि कितने ही आप कानून क्यों न लगा दें मगर हम यह देखते हैं कि दुकानदारों में इन्वेजन की बहुत काफी आदत पड़ चुकी है और मैं समझता हूँ कि जैसी हालत है उसमें आप इन

करों से ज्यादा आमदनी बढ़ाने वाले नहीं हैं लेकिन उसका तरीका अगर आप बदल दें और एक्साइज के तरीके पर आप उसको हासिल करें तो जितनी आमदनी आपको इससे होगी उससे चांगुनी आमदनी एक्साइज से हो सकेगी। एक्साइज के जरिए वसूल करने से आपको कर अधिक मिल सकता है। इसलिये मेरी राय तो यह है कि आप इस तरह ज्यादा से ज्यादा चीजें छांट कर उन पर एक्साइज कर लगा दें और इस बिक्री कर को आप कम से कम कर दें। ऐसा न करने से लोगों पर अच्छा असर नहीं पड़ेगा जो कि उन चीजों को बर्तने वाले हैं वे इस तरह से लोग ज्यादा कीमत पर चीजें हासिल करते हैं। इसके अलावा जो आम लोग खरीदने और बेचने वाले हैं वे बेईमानी करते हैं और कर आप वसूल करने का इरादा करते हैं उस कर को आप वसूल नहीं कर पाते हैं चाहे कितने ही बढ़िया से बढ़िया कानून आप क्यों न लगा दें। इसलिये मेरी निहायत अदब में दरखास्त है कि इस सिलसिले में दिल्ली का खास तौर पर खयाल रखते हुए फैसला करे इस मसले पर हम पहले भी काफी कह चुके हैं और बार बार कहते हैं और जो बात हम कहते हैं वह सही और सच्चाई है, और उस पर गौर करना हुकूमत के बास्ते बहुत जरूरी है।

15 hrs.

फिर इसके बाद विधेयक में न्यूज पेपर्स को एग्जेंट किया गया है। मैं इसका स्वागत करता हूँ। मेरे माननीय भाई ने बतलाया कि अखबार वालों ने भी कुछ कीमतें ज्यादा कर दी हैं। इसमें शक नहीं कि उन्होंने कुछ कीमतें ज्यादा कर दी हैं, मगर उन्होंने ऐसा इस तरह से नहीं किया है कि उनको सेल्स टैक्स देना पड़ेगा बल्कि उन्होंने ऐसा इसलिये नहीं किया है कि आज जो कानून बन रहे हैं उनके मुताबिक कम्पोजीटर को ज्यादा पैसा देना पड़ता है, दफ्तर में काम करने वाले मुलाजिमों को ज्यादा पैसा देना पड़ता है, जर्नलिस्ट्स की मिनिमम वेजेज फिक्स हो गयी हैं, कागज की कीमत

जी पहले से कुछ बढ़ गयी है। तो जब मारी इन चीजों के लिये प्रसवार वालों को ज्यादा पैसा देना पड़ता है तो उनको सोचना होगा कि वह भी अपने प्रसवार की कीमत बढ़ायें। अगर आप उन पर भी सेल्स टैक्स लगा देंगे तो मतीजा यह होगा कि वह भी अपने प्रसवार को बजाये १७ पैसे के १८ या १९ पैसे में बेचने लगेंगे। आप जब किसी चीज पर सेल्स टैक्स लगायेंगे तो वह दुकानदार या उस चीज को पैसा करने वाला अपने घर से तो वह टैक्स नहीं देगा। वह तो उसी प्रादमी के गले उसको मड़ देगा जो कि उससे खरीदता है। तो लामुहाला इस टैक्स का असर बरतने वाले पर ही पड़ेगा। आज प्रसवार वालों ने १७ नये पैसे में प्रसवार बेचना स्वीकार किया है, लेकिन अगर आप उन पर टैक्स लगा देंगे तो वह उसको १९ या २० पैसे को बेचने लगेंगे। अगर किसी तिजारत करने वाले को सन्तोष नहीं होगा तो वह उस चीज को नहीं चला सकेगा। वह उस काम को तिजारत के उसूल की भावना पर चलाता है। यह कहना ठीक है कि सरविस एबव सेल्फ, और यह बहुत ऊंचा उसूल है, लेकिन व्यापारी के मामले में सिर्फ सरविस की ही बात नहीं रह सकती, उसके सामने प्राफिट की बात भी रहती है। लेकिन अगर कोई व्यापारी समाज के अर्थ के लिए काम करता है और अपना उचित मुनाफा लेता है तो वह सोसाइटी के लिए एक अच्छी बात है और उसका स्वागत करना चाहिए। हाँ अगर कोई व्यापारी केवल अपने मुनाफे के लिए ही काम करता है तो उसकी नीयत खराब है और वह सोसाइटी के लिए एक धुन की तरह है जो कि सोसाइटी को फायदे की जगह नुकसान ही पहुंचाता है। तो इस सिलसिले में मैं यह अर्थ करना चाहता हूँ कि आपने न्यूज पेपर्स को जो एम्प्लेन्स दिया है मैं उसका स्वागत करता हूँ और इसे मुनासिब मानता हूँ; आपने एक बात और की है। जो बर्क कार्टेज्स होते थे उनमें भी बहुत विकसत थी। एक प्रादमी हजार चीजें इकट्ठी करता है और उन पर सब सेल्स टैक्स

भरा करता है और जब वह उनको मिलाकर एक चीज तैयार करता था तो फिर उस चीज पर भी टैक्स देना पड़ता था। इसको खत्म करके आपने मुनासिब ही कदम उठाया है। आपने विधेयक के अन्दर यह बयान किया है कि बावजूद इसके कि सुप्रीम कोर्ट के फैसले के मुताबिक आपकी यह अस्त्यार है कि आप इस तरह भी टैक्स ले सकते हैं। लेकिन आपने यह मुनासिब बात की जब आप पहले हर चीज पर टैक्स ले चुके हैं तो फिर मरम्मुई शकल पर दुबारा टैक्स न लें। इस तरह का टैक्स लेना गैर जायज था। मैं आपके इस कदम का स्वागत करता हूँ। इस विधेयक में यह कमजोरी भी उसको आपन खत्म कर दिया। यह निहायत मुनासिब बात हुई।

एक दूसरी बात जिसके बारे में मैं अर्थ करना चाहता हूँ वह यह है कि आपने इस विधेयक के अन्दर यह प्रावीजन रखा है कि बजाय इसके कि आखिरी या फर्स्ट प्वाइंट पर सेल्स टैक्स दिया जाये, आपने चीफ कमिश्नर को प्रस्तियार दिया है कि वह नोटीफिकेशन द्वारा कितने ही प्वाइंट्स पर टैक्स लगाने की व्यवस्था कर सकता है, वह मल्टी-पल प्वाइंट्स पर भी टैक्स लगाने की व्यवस्था कर सकता है। मैं समझता हूँ कि यह निहायत गैर मुनासिब बात है ..

Shri B. E. Bhagat: At one point only.

Shri Radha Raman: No, no. You have given the Chief Commissioner power that he can, by notification, have sales tax realised not at one point but. ...

Shri B. E. Bhagat: At any one point.

Shri Radha Raman:but at multiple points. There you have said that instead of at one point he can also levy at two or three points; and that is what my hon. friend also explained this provision.

[बी राधा रमण]

अगर ऐसी चीज नहीं है तो मैं इसकी सफाई चाहूंगा। सूरत यह है कि एक भादमी ए० बी० से सामान खरीदता है और सेल्स टैक्स देता है। फिर वह तीसरे भादमी को बड़ी चीज उसी इलाके में बेचता है और उससे सेल्स टैक्स लेता है। इसी तरह जब तीसरा भादमी चौथे को उसी इलाके में वह चीज बेचता है तो उस पर भी सेल्स टैक्स देना पड़ता है। इस तरह अगर एक चीज एक ही इलाके में छः हाथों में जाती है तो उतनी ही बार उस पर सेल्स टैक्स लग जाता है। और आखिर मैं जब कंज्यूमर उसको खरीदता है तो उस पर वह सारा टैक्स पड़ जाता है। तो इसकी सफाई की जाये तो अच्छा होगा। जो कर उन तमाम भादमियों को देना पड़ेगा उसका आखिर में भरकर उस भादमी पर पड़ेगा जो कि उस चीज को बरतने के लिए खरीदता है। तो मैं समझता हूँ कि इस तरह का अधिकार चीफ कमिश्नर को देना गैर मुनासिब है। आप एक प्वाइंट पर सेल्स टैक्स रखें, या पहले पर या आखिर पर, वह तो ठीक है और उस पर कोई ऐतराज नहीं हो सकता।

आपने इरादा किया है कि चीफ कमिश्नर को यह ताकत दी जाये कि वह किसी भी व्यापारी की किताबें या कागजात बगैरह देखना चाहे तो उनको मगा ले। यह मुनासिब बात है क्योंकि ऐसे बहुत से लोग होते हैं जो टैक्स को इबैंड करते हैं। साथ ही आप यह ताकत भी उसे देना चाहते हैं कि अगर वह चाहे तो उन किताबों और कागजात को अपने पास इंडेफिनेटली [indefinitely] रख सकता है। यह गैर मुनासिब मालूम होता है क्योंकि मैं समझता हूँ यह अननसेसरी हेराल्डिंग का कारण बन जायेगा। मैं यह नहीं मानता कि ऐसा करने से हुकूमत को कोई फायदा हो जायेगा। लेकिन मुझे यह ख़ुबहा ज़रूर है कि इसका मिसयूज होना आमूली बात है। सेल्स टैक्स कमिश्नर चाहे तो वह

उन किताबों को देखने के लिए रख सकता है लेकिन जो ताकत आप देना चाहते हैं इससे तो एक ईमानदार भादमी को भी सताया जा सकता है। तो मेरी दरखास्त है कि अधिकारी को कागजात और किताबें इंडेफिनेटली रखने का अधिकार नहीं होना चाहिए। अगर वह चाहता है कि उनमें उलटकोर न की जा सके तो वह उन पर निगान लगा सकता है, अपने दस्तखत कर सकता है लेकिन मैं समझता हूँ कि किताबों और कागजात को इंडेफिनेटली रखने का अधिकार गैरमुनासिब है। इससे न कोई फायदा हुकूमत को हो सकता है और न हुकूमत को कोई फायदा होना नजर आता है। इसलिए मैं निहायत अदब से अर्ज करूंगा कि आप इस पर गौर करें। अथॉरिटीज को यह अधिकार देने से कोई लाभ नहीं है इसलिए उनको यह अधिकार न दिया जाये।

इसके अलावा क्लॉजेज के बारे में यह अर्ज करना चाहता हूँ कि यहां पर अपने रजिस्टर्ड डीलर्स और अनरजिस्टर्ड डीलर्स का हवाला दिया है। मुझे इस बात पर तो बहुत संतोष है कि आपने इस बात को मुनासिब समझा है कि रजिस्टर्ड डीलर होने चाहिए। मैं समझता हूँ कि रजिस्टर्ड डीलर्स की वजह से बहुत सारी दिक्कतें दूर हो जायेंगी और जो लाखों रुपये के टैक्स का इवेजन हो रहा है वह कम हो जायेगा। लेकिन इस बात को नजरान्दाज नहीं करना चाहिए कि हमारे मुल्क में जो छोटे दुकानदार हैं उनमें से ज्यादातर बेपड़े लिखे हैं और मैं समझता हूँ कि अगर आप जायदा में तो आप देखेंगे कि परचून के दुकानदार जो कि डोमेस्टिक चीजों को बेचते हैं उनकी संख्या सब से ज्यादा होगी और उनका आउटपुट भी बहुत लम्बा चौड़ा नहीं होता। लेकिन अगर आप उनसे कहें कि कायब भरें, और केहरिस्त बनाएँ कि क्या क्या चीज किसने किसने में बेची और महीने महीने का हिसाब दें तो मैं समझता हूँ कि वह

उनके लिए एक हरक्यूलियम बर्क होगा, उनके लिए यह बहुत बड़ा काम होगा और अगर वह किसी बाबू को पार्ट टाइम इसके लिए रखें तो भी वह इस काम को ठीक तरह से नहीं कर पावेगा और उसकी एक छोटी सी गलती की वजह से उस दुकानदार का हिरास किया जाना एक मामूली सी बात होगी। इसलिए मैं अर्ज करूंगा कि आप इस विधेयक को ऐसा बनावें ताकि जो छोटे डीलर्स हैं उनको हिरास न किया जा सके। आपने रजिस्टर्ड दुकानदार के लिए यह शर्त रखी है कि उसका महीने का टर्न प्रोबल १० हजार से ज्यादा हो। यानी इसके मानी यह हुए कि उसकी घाट दस रुपये रोज की आमदनी होगी। मैं समझता हूँ कि ऐसे दुकानदार के लिए कागजात को ठीक तरह से तैयार करना मुश्किल होगा, और जो कानून के मुताबिक इन्स और रेग्युलेशन बनने वाले हैं उन की पाबन्दी करे, तो मैं समझता हूँ कि यह उस के बस का काम नहीं है और अगर उस के बस का काम नहीं है, तो इस का मतलब यह है कि वह एक एकाउंटेंट रखे, जब कि उस की आमदनी सिर्फ़ घाट दस रुपए रोज़ हो। आप जानते हैं कि आज-कल अगर पार्ट-टाइम एकाउंटेंट भी रखना हो, तो वह भी सस्ता मिलना बड़ा मुश्किल है। और अगर वह पार्ट-टाइम एकाउंटेंट को लगाए, तो जो सैकड़ों गलतियाँ होगी, उन का जिम्मेदार वह खुद बनेगा। मैं अर्ज करना चाहता हूँ कि यह एक इम्प्रेविट-केबन चीज है और छोटे छोटे दुकानदारों को इस से बहुत काफ़ी तकलीफ़ हो सकती है। इस लिए मैं निहायत प्रदब से अर्ज करना चाहता हूँ कि सरकार ने जो दस हजार की रकम रखी है, उस को बढ़ा कर पच्चीस हजार कर दीजिए। पच्चीस हजार रुपए से कम की आमदनी वाले दुकानदार के विलसिले में सरकार चाहे आमदनी का कोई जायजा ले कर, या समझ कर, या कोई कागजात शेष कर एडवाक बेसिस पर सेल्स टैक्स लगा दे, लेकिन इस बिल में कोई ऐसी व्यवस्था न कर होनी चाहिए कि इतने छोटे छोटे

दुकानदारों को जो तकलीफ़ हो सकती है, उस से उन को बचाया जाये और वे लोग सेल्स टैक्स के दरज़ार के दरवाजे सटलटाने और कागजात को पुर कर के सेल्स टैक्स प्राफ़िट में भेजने का जो बड़ा भारी काम है, उससे बच जायें, यह निहायत प्रदब से मेरी दरखास्त है। मैं समझता हूँ कि मन्नी महोदय इस पर गौर करेंगे।

इस बिल में क्लॉज ६ में लिखा है —

"Notwithstanding anything to the contrary in this Act, the Chief Commissioner may, by notification in the Official Gazette, specify the point in the series of sales by successive dealers at which any goods or class of goods may be taxed." etc. etc.....

मैंने अभी अर्ज किया है कि चीफ़ कमिश्नर को यह अधिकार दिया जा रहा है कि वह अपने इलाके में कई प्वायंट्स पर टैक्स वसूल करने का तरीका प्रक़्तियार कर सकता है। बाई नोटिफ़िकेशन, जिसकी वजह से बहुत से दुकानदारों को भी नुकसान हो सकता है और कनज्यूमर्स को तो खास तौर पर नुकसान होगा ही, क्योंकि इस वक़्त उन को जिस भाव पर कोई चीज मिलती है, उससे कुछ महंगी ही मिलेगी। इसलिये मैं निहायत प्रदब से यह अर्ज करना चाहता हूँ कि इस बिल में से इस प्राक्चन को हटा दिया जाये।

इसके बाद मैं यह अर्ज करना चाहता हूँ कि दिल्ली में जो सबसे ज्यादा व्यापार होता है, वह कपडे, साइकिल, साइकिल स्पेयर-पार्ट्स का होता है। और बहुत सारी छोटी छोटी चीजों का व्यापार यहाँ पर होता है। और किराने में एक खास विस्तृत यह नज़र आती है कि फ़र्ब कीजिए कि साढ़े चौदह रुपए मन गेहूँ है और अगर कोई आदमी एक डेढ़, या दो रुपए का गेहूँ खरीदता है, तो उस गेहूँ को बैली में भरना होता है और उस बैली का सेल्स टैक्स नहीं लगाया जाता है। दुकान-

[श्री राधा रमण]

द्वार कहते हैं कि अगर डेढ़ रुपए का गूठ हो, तो उस के लिये दो पैसे की बीवी लगाई जाती है, लेकिन डेढ़ रुपए के एक रुपया साढ़ घाठ भ्रान्त बसूल नहीं किए जा सकते। अगर वे करते हैं, तो लोगों को झखरता है, बुरा लगता है। दो पैसे का सेल्ज-टैक्स लगाया जाय ? उसका भ्रलग हिसाब रखना खरा इन्प्रिफिट-केबल है और उसमें बहुत सी दिक्कतें हैं। जो चीजें बर्तनी या टिन्ड में भरी जाती हैं, उनकी कीमतें मुकरंर होती हैं और वे कीमतें ली जा सकती हैं। वह तो ठीक है, लेकिन जो छोटी छोटी चीजें कागज के बेंग में या गनी बेंग के छोटे छोटे बेंग में दी जाती हैं, उनकी कीमत पर भ्रलग से सेल्ज टैक्स लगाना और कन्टेनर की कीमत पर भ्रलग से सेल्ज टैक्स लगाना और उनका हिसाब भ्रलग रखना एक निह्रायत ही मुश्किल काम है और जहा तक मैं समझता हूँ, इस सिलसिल में उन लोगों को बहुत काफी तकलीफ होती है, जो कि छोटी छोटी चीजें बेचते हैं और बड़े थोड़े थोड़े दामों की चीजें उनको भरने में इस्तेमाल करते हैं उन से कहा जाता है कि सेल्ज टैक्स के लिए उन चीजों का भ्रलग हिसाब रखे। भ्रलग हिसाब देना और रखना बहुत मुश्किल होता है। इसलिये एक ऐसा तरीका होना चाहिए—कि उन लोगों को तकलीफ भी न हो और वे आसानी से वही कीमत रख कर अपना काम कर सकें और किराने बगैरह के सामान और छोटी छोटी मामूली धरो में इस्तेमाल होने वाली चीजों की कीमतों में कोई इजाफा न किया जाय और उन चीजों के लिए, जो भरने के काम आती हैं, एकस्ट्रा सेल्ज टैक्स न देना पड़े।

श्री काशीनाथ पांडे (हाता) मैं माननीय सदस्य से एक सवाल पूछना चाहता हूँ। किसी दुकानदार ने आटा बेचा और बंकी उसने दे दी। अगर उमने वह बंकी बेची नहीं और प्रेजन्ट कर दी, तो उस पर सेल्ज टैक्स कैस लगा ?

श्री राधा रमण : जो बात माननीय सदस्य ने कही, वह बिल्कुल ठीक है। आण गेठ की प्रिन्सिपल प्राइस है। अगर कोई चाहे कि उसको किसी बेंग में भर दिया जाय और वह उतनी कीमत में दी जाय, जितनी में कि वह बिकती है, तो लाजिमी तौर पर दुकानदार को एकस्ट्रा खर्च करना पड़ता है और प्राफिट का हिस्सा उसमें से जाता है और अगर वह कीमत बढ़ा देता है, तो उस सूत्र में खरीदार उस को देना पसन्द नहीं करता है और झगडा करता है। मैंने धर्ख किया है कि दुकानदार को यह कहना कि जो धरलू चीजें हैं, जो कि रात-दिन हमारे इस्तेमाल में आती हैं, उनका भ्रलग हिसाब रखो और बेंग का भ्रलग हिसाब रखो, हैरासमेंट से खाली नहीं है—उसमें तकलीफ होती है। यह सोचना चाहिए कि किस तरह से इस मुश्किल को हल करना चाहिए, ताकि देने वाला भी एतराज न करे और लेने वाला भी एतराज न करे।

इन चन्द बातों के साथ मैं इस बिल का जो कि मदन के सामने रखा गया है, समर्थन करता हूँ। मैं उन बातों का समर्थन करता हूँ जो सिर्फ़ इस लिए रखी गई हैं कि दिल्ली में सेल्ज टैक्स की आमदनी ज्यादा हो जाये और इन्वेजन दूर हो जाये—जो लोग, व्यापार वाले, टैक्स नहीं देना चाहते और तरह तरह में इन्वेज करते हैं, उन का कोई इन्त-जाम किया जाय, मैं उसके पूरे तौर पर हक में हूँ और मैं इसके भी हक में हूँ कि उन लोगों को जो पनिशमेंट दी जाये, उस को काफ़ी इफ़ेक्टिव बना कर उस इन्वेजन को रोक जाये। लेकिन ऐसे हालात जरूर पैदा करने चाहिये कि स्टाफ की तरफ से या जो तरीका सरकार की तरफ से अस्तियार किया जाये, उसके नतीजों के तौर पर धननेसेसरी हैरासमेंट दुकानदारों को न हो, जिसकी बणह से बिक्री-कर के उलूख भी पूरे नहीं होते हैं और दुकानदारों और सामान खरीदने वाले लोगों को बहुत तकलीफ़ होती है।

श्री बाबूषेही (बलरामपुर) : उपाध्यक्ष महोदय, दिल्ली के सम्बन्ध में इस सदन में कोई भी विधेयक प्रस्तुत किया जाय, उस की रचना में पर्याप्त सावधानी की आवश्यकता है। दिल्ली एक केन्द्र शासित प्रदेश है, जिस में जनता द्वारा चुनी हुई विधान सभा नहीं है और यह संसद् ही केवल ऐसा स्थान है कि जहाँ दिल्ली की भावनाओं का सही प्रतिनिधित्व होना चाहिए और सभी परिणामों का विचार कर के किसी कानून का निर्माण किया जाना चाहिए। यह खेद की बात है कि दिल्ली से सम्बन्धित इस महत्वपूर्ण विषय पर जब विचार किया जा रहा है, तो दिल्ली से निर्वाचित हमारे एक माननीय सदस्य को छोड़ कर शायद अन्य सदन में उपस्थित रहने का समय नहीं पा सके।

श्री० राजबीर सिंह (रोहतक) : उनके पता नहीं है।

श्री बाबूषेही इस लिए यह और भी आवश्यक है कि इस विधेयक को पास करने में कोई अल्दबाजी न की जाये और हम सब प्रकार की समावनाओं पर विचार करे। दिल्ली के संबंध में इस बात का भी ध्यान आवश्यक है कि वहाँ व्यापार और उद्योग की दृष्टि से दिल्ली की एक विशेष स्थिति है। कहने को तो यह केन्द्र-शासित प्रदेश है, किन्तु इस क्षेत्र बहुत ही छोटा है। इसकी सीमायें पड़ोसी राज्यों में लगी हुई हैं और राजनीतिक रेखाओं के बावजूद व्यापार तथा वाणिज्य के प्रवाह की सीमाओं को तोड़ कर चलते हैं और बड़ी मस्या में खरीददार दिल्ली आते हैं। दिल्ली उन सब के लिए एक मड़ी बन गई है और उन्हीं के जरूरे दिल्ली की आर्थिक समृद्धि चलती है। कोई ऐसा कदम जो दिल्ली के व्यापार पर प्रतिकूल प्रभाव डाले, बहुत ही घातक होगा। इसलिए केवल पंजाब की ओर ही नहीं देखना है तो दिल्ली से लगा झुग्गा उत्तर प्रदेश का राज्य, उसके निम्न नियमों और वहाँ चलने

वाले कानून, उन सब को दृष्टिगत रख कर हमें किसी प्रकार के अधिनियम की रचना करनी चाहिये।

मैं माननीय मंत्री जी से यह कहना चाहूँगा कि इस विधेयक को इस सदन में उपस्थित करने में पहले क्या उन्होंने दिल्ली प्रदेश की जो सलाहकार समिति है, उस से इस संबंध में परामर्श किया है। मैं ने अभी कहा है कि दिल्ली में विधान सभा नहीं है। लेकिन एक सलाहकार समिति का निर्माण किया गया है जिस में सभी दलों और सभी वर्गों को प्रतिनिधित्व प्राप्त है। दिल्ली के संबंध में हम कोई भी कानून लायें, हमें इस परम्परा का निर्माण करना चाहिए कि उस सलाहकार समिति से यदि औपचारिक रूप से नहीं तो अनौपचारिक रूप से राय लें और उस राय को पूरा बखान दिया जाए और उस राय की रोकनी में कानूनों को विधेयकों के रूप में इस सदन के सम्मुख उपस्थित किया जाए। मैं इस सम्बन्ध में माननीय मंत्री महोदय से यह जानना चाहूँगा कि क्या सलाहकार समिति की राय इस में ली गई है या नहीं ली गई है और अगर ली गई है तो इस विधेयक की वर्तमान धाराओं के सम्बन्ध में उसका क्या मत है।

इस बात से इन्कार नहीं किया जा सकता कि बिक्री कर मूलतः एक प्रतिक्रियावादी स्वरूप का कर है जिस का भार उपभोक्ताओं पर प्रमुख रूप से पड़ता है। नाम तो बिक्री-कर है किन्तु व्यवहार में यह खरीद-कर बन जाता है, जिस का सीधा भार खरीदने वाले पर पड़ता है। इसी लिए निरंतर देश में यह मांग की जाती रही है कि जो जीवन की आवश्यक वस्तुयें हैं वे बिक्री-कर से मुक्त होनी चाहियें।

दूसरी बात यह है कि बिक्री-कर एक स्थान पर लगना चाहिये। तीसरी बात यह है कि बिक्री-कर के संघर्ष की पद्धति इतनी सरल होनी चाहिये कि जिस में कर-बैचन के

[श्री बाजपेयी]

लिए और शासन के कर्मचारियों के भ्रष्टाचार के लिए स्थान न रहे।

इन कसौटियों पर यदि इस विधेयक को कसें तो थोड़ी निराशा होती है। उपाध्यक्ष महोदय, मुझे यह कहने में संकोच नहीं है कि इस विधेयक की केवल एक बात को छोड़ कर जिस में समाचार-पत्रों से बिक्री-कर हटाने की व्यवस्था की गई है बाकी समस्त धाराओं से मेरा विरोध है। समाचार पत्रों से बिक्री-कर हटाने का मैं स्वागत करता हूँ क्योंकि यह मूलतः गलत है कि समाचार पत्रों पर बिक्री-कर लगाया जाए। अन्य राज्यों में यह बिक्री कर नहीं है। अभी तक यह यहाँ दिल्ली में लगता रहा, यह गलत था। उस गलती को सुधारा जा रहा है, यह उचित बात है। अब यदि समाचार पत्रों के मूल्य बढ़े हुए हैं जैसा कि अभी तर्क दिया गया है तो उसका कारण बिक्री कर नहीं है, उसका कारण सूचना तथा प्रसारण मंत्रालय की असफलता है कि वह प्राइस पेज शीड्यूल अभी तक लागू नहीं कर सका है। अगर अलबारो के पृष्ठों की संख्या और उनके मूल्य शासन निर्धारित कर दे तो इस बात का कोई खतरा नहीं रहेगा कि अलबारों के पाठकों से उसका अधिक दाम लिया जा सकता है। लेकिन सरकार अभी तक इस सम्बन्ध में कोई अन्तिम निर्णय नहीं कर सकी है जिस का परिणाम यह है कि पाठकों से अधिक दाम लिया जा रहा है और छोटे अलबार को बड़ों की तुलना में एक अस्वास्थ्यकर प्रतिद्वन्द्विता के शिकार बने हुए है।

जहाँ तक अन्य धाराओं का सम्बन्ध है, इस विधेयक में दो पैसे से चार नये पैसे और कुछ सामग्री पर सात प्रतिशत टैक्स लगाने की बात कही गई है। मेरा निवेदन है कि आप कर कितना बढ़ाते हैं, वह इतना महत्वपूर्ण नहीं है। लेकिन कर बढ़ाते हैं यह तथ्य बाज की हमारी अर्थ-व्यवस्था उस में अगर एक नए पैसे का भी टैक्स बढ़ाया जाए

तो सारी अर्थ-व्यवस्था पर बुरा परिणाम बह डालता है और बाजार में एक हवा चल जाती है कि टैक्स बढ़ गया है, जिसका दुष्परिणाम उपभोक्ता को भोगना पड़ता है। जो अर्थ-व्यवस्था है, वह हमारी आपकी बर्बाद हुई है और आप उस से इन्कार नहीं कर सकते हैं। जिन चीजों पर सात प्रतिशत कर लगाने की बात कही गई है, उनकी सन्धी सूची में अनेक वस्तुएँ ऐसी हैं, जो जीवनोपयोगी हैं, प्रत्यक्ष रूप से नहीं तो अप्रत्यक्ष रूप से और जिन पर बढ़े हुए टैक्स का भार साधारण आदमी को बहन करना होगा। इस बात से इन्कार नहीं किया जा सकता। मैं समझता हूँ कि उस सूची का फिर से निरूपण किया जाना चाहिये और उसको और भी छोटा करने का प्रयत्न होना चाहिये।

दूसरी बात जिस पर विवाद हो रहा है, यह है कि दिल्ली के चीफ कमिश्नर को यह अधिकार होगा कि धारा ५(ए) के अन्तर्गत कि वह किसी भी एक स्थान पर कर लगाने का निर्देश दे दें। अब इस की दो व्याख्याएँ की गई हैं। शायद माननीय मंत्री जी यह कहना चाहिये कि ५ (ए) के अन्तर्गत चीफ कमिश्नर ऐसा ही आदेश दे सकता है जिस के अनुसार एक ही स्थान पर टैक्स लगे।

श्री ब० रा० नयत : इरादा यही है।

श्री बाजपेयी : लेकिन मैं उनका ध्यान ५ (बी) की तरफ दिलाना चाहता हूँ, जहाँ पर यह लिखा हुआ है :—

The burden of proving that in respect of any sale effected by a dealer he is not liable to pay tax under this Act shall lie on him.

मैं समझता हूँ कि इस तरह की छूट देना और व्यापारी से यह कहना कि वह प्रमाणित करे कि उस पर एक ही स्थान पर टैक्स लगाना चाहिये यह तो एक दरवाजा खोल

लेना है उसको पकड़ में लाने का। इस में अब्जि यह निकलती है कि जो कर संभय करते हैं, सम्भव है, उनका यह मत दो कि एक से अधिक स्थान पर कर लगाना चाहिये अगर वे कोई इस तरह की सिफारिश करते हैं तो यह व्यापारी का काम होगा कि वह भवास्तों का जा कर बरबाबा सटसटाये और यह प्रमाणित करे कि एक से अधिक स्थान पर नहीं लगना चाहिये। मैं समझता हूँ अगर माननीय मंत्री जी अपने दिमाग में बिल्कुल साफ हैं कि एक ही स्थान पर टैक्स देना होगा तो इस ५ (बी) की आवश्यकता क्या होगी, ५ (बी) को निकाल दिया जाना चाहिये। अगर आप कोई सुविधा पैदा करना नहीं चाहते और व्यापारी को मुकदमे बाजी से बचाना चाहते हैं और आपकी मशा यह नहीं है कि एक से अधिक स्थान पर टैक्स लिया जाये क्योंकि लिया भी नहीं जाना चाहिये, तो मेरा निवेदन है कि ५ (बी) की इस विधेयक में कोई आवश्यकता नहीं है।

श्री ब० रा० भगत : सफाई के तीर पर मैं यह कहना चाहता हू कि कानून और सरकार का जहा तक ताल्लुक है, यह बिल्कुल साफ है कि एक प्वाइंट पर टैक्स लगेगा। जहा तक ५ (बी) का ताल्लुक है

उपाध्यक्ष महोदय : बिल्कुल ही न लगे, उस से लेना ही नहीं चाहिये न कि एक पाइंट पर लिया जाय या दो प्वाइंट्स पर लिया जाए। उनके मूताबिक ५ (बी) का अर्थ यह है कि वह भ्रमन करे कि मुझ से बिल्कुल नहीं लेना चाहिये किसी जगह भी नहीं लेना चाहिये, तो जिम्मेदारी उस पर आए।

श्री बाबूबेबी : दो जगह पर लेने के लिये काम में इसको नहीं लाया जाना चाहिये। अगर आप जो कहते हैं वह सही है, तो फिर आपसि का कोई कारण नहीं है।

एक बात यह कही गई है कि व्यापारियों को बही खाते ३० दिन तक रखने का जो अधि-

कार दिया गया है उस का दुरुपयोग हो सकता है। इस से तो कोई इन्कार नहीं करेगा कि व्यापारियों के बही खाते ब्रेके जायें, आवश्यकता पडे तो उन को उपयोग में भी लाया जाय, किन्तु धारा १२ के अन्तर्गत जो अधिकार दिया गया है वह बड़ा व्यापक है, और बिक्री कर के सम्बन्ध में यदि कोई शिकायत आती है तो वह प्रमुख रूप से यही है कि कानून का दुरुपयोग किया जाता है। इस प्रकार का कोई शस्त्र हम सरकार के हाथ में रख दें जो व्यापारियों के विरुद्ध चलाया जा सके, मैं समझता हू कि यह ठीक नहीं है होगा।

बिक्री कर की कोटी न हो और बिक्री कर के वसूल कर में कमचारियों को मनमानो करने का मौका न मिले, इस दृष्टि में भी जो परलक्षण मिलने चाहिये वे, वे इस विधेयक में दिये नहीं गये हैं। अनेक व्यापारी ऐसे हैं जो भनपड़ हैं, हिसाब किताब नहीं रख सकते, और अगर १०,००० ६० तक उन की धामदनी है तो उन्हें अपने को रजिस्टर कराना होगा। हिसाब किताब रखना होगा। अगर वह स्वयं हिसाब किताब नहीं रख सकते तो वे दूसरे प्रादमी नियुक्त करे, और उस के बाद भी वे सेल्स टैक्स इन्स्पेक्टर की दया निर्भर करे, ऐसा दिखाई देता है। मैं ने बाजारों में देखा है, जब सेल्स टैक्स इन्स्पेक्टर निकल जाते हैं तो दूकानदार दूकान छोड़ कर भाग जाते हैं कि धरे भाई, भाया, भाया, जैसे कोई बड़ा भारी हीवा भा रहा है। अब अगर आपको टैक्स लेना है तो आप सीबिये, लेना चाहिये, लेकिन एक अनिश्चितता की भावना व्यापारियों में पैदा करे जो उन्हें टैक्स चुराने के लिये प्रेरित करे और सरकारी कमचारियों को अप्टाचार का मौका दे, यह ठीक नहीं है। मैं समझता हू कि बिक्री कर की सम्पूर्ण पद्धति पर बिचार होना चाहिये। दिल्ली में यह एक धाम बात है कि बहियों पर बिक्री कर लया हुआ है। काफी लगा हुआ है। लेकिन अबदर

[श्री बाजपेयी]

बिक्री कर से आप को बचाना है तो व्यापारी आप को रास्ता बता देगा। वह कैश में ही काट कर आपको नहीं देगा। और बिना बिक्री कर दिए हुए आप घड़ी से घाड़्ये। इस तरह से बड़ी पर बिक्री कर लगाने का अर्थ क्या है? बिना कैश में ही काटे हुए व्यापारी बेइमान बन रहा है, और दुर्भाग्य से कानून ऐसा है कि जो उस को इस बात की प्रेरणा देता है। व्यापारी इतना कुशल है कि वह बरीदवार को इस अप्रमाणिकता के लिये प्रेरित कर रहा है। ऐसी अवस्था में जो सरकारी कर्मचारी है उन की पाचो उंगलियां भी हैं।

मैं समझता हूँ कि देश के भिन्न-भिन्न भागों में जिस तरह से बिक्री कर जारी किया गया है, उसकी वसूली की जो पद्धति है, वह दूषित है। उस पद्धति की रोशनी में, हम आशा करने से कि भारत की लोक-मभा में कोई विधेयक उपस्थित किया जायेगा जिस में कि सब दोषों का निराकारण कर दिया जायेगा और दिल्ली की आवश्यकताओं के अनुरूप विधेयक प्रस्तुत किया जायेगा। लेकिन यह विधेयक अपने वर्तमान रूप में दिल्ली की आवश्यकताओं को पूरा नहीं करता। पुराने अनुभवों में इस में लाभ नहीं उठाया गया है और दिल्ली की विशेष स्थिति का बिना ध्यान रखे हुए यह विधेयक लाया गया है जो कि उद्योग और व्यापार में कठिनाइयाँ पैदा करेगा, व्यापारियों को अप्रमाणिकता की ओर प्रेरित करेगा और सरकारी कर्मचारियों को भ्रष्टाचार का भवसर मिलेगा। मुझे इस विधेयक को देख कर बड़ी निराशा हुई है। मैं समझता हूँ कि सरकार को इस पर अभी थोड़ा और विचार करना चाहिये।

श्री० रणबीर सिंह उपाध्यक्ष महोदय, दिल्ली राज्य के बिक्री कर में संशोधन करने के लिये जो विधेयक लाया गया है, मैं उसका समर्थन करने के लिये सड़ा हुआ हूँ।

मैंने यहाँ पर सास तीर पर श्री राधा रमण जी और श्री बाजपेयी जी से बातचीत की थी। ऐसे भाषण पंजाब में कोई २० साल पहले हम सुना करते थे, जिस वक़्त कि पंजाब के अन्दर बिक्री कर लगा था। आप जानते हैं कि पंजाब कैसा है। वहाँ पर हर एक चीज के अन्दर घान्दोलन चलता है। तो उस वक़्त बिक्री कर के खिलाफ एक घान्दोलन चला था। उस वक़्त इसी ढंग की तकरीरें हुआ करती थी कि माहूब, व्यापारी खिलाफ नहीं रख सकेगा, व्यापारी यह नहीं जानता है, वह नहीं जानता है, यह भ्रष्टिकर्मात होंगे और उपभोक्ता को कष्ट मिलेगा। हमारा सवाल साफ है

एक माननीय सदस्य इस तरह से कौन लोग बोलते थे?

श्री० रणबीर सिंह: जो भी टैक्स में बचना चाहते थे, जो चाहते थे कि अगर टैक्स लगे तो हरिजनो पर या काश्तकारो पर ही लगे और जो कटलरीज में खाना चाहते हैं उनके ऊपर यह टैक्स न लगे, वह बहुत गरीब आमदनी हैं उनको तो बचना ही चाहिये। उस वक़्त बड़े जोर से कोशिश की गई पंजाब में, लेकिन यह पंजाब का ही सवाल नहीं रहा हमारे देश का सवाल बन गया और आज सारे देश के अन्दर राज्यों में नेल्स टैक्स से जो आमदनी होती है वह काफी बड़ी है। इसके अलावा राज्यों की आमदनी का जो दूसरा जरिया है वह लैंड रेवेन्यू है। तो सवाल साफ है, मैं कोई अप्रत्यक्ष कर के हक में नहीं, लेकिन देखना तो यह है कि प्रत्यक्ष कर से हमें कितनी आमदनी हो सकती है, प्रत्यक्ष करों से हमारी आमदनी बढ़ सकती है या नहीं और कौन-कौन से प्रत्यक्ष कर हैं। राज्यों के अन्दर लैंड रेवेन्यू का एक टैक्स है। आप जानते हैं कि वह जो टैक्स है उसे,

चाहे एक किसान को सत्र में ५०० रु० का बाटा हो या १००, ५० रु० का फायदा हो, सब को देना ही होगा। यह एक प्रत्यक्ष कर है। मैं ऐसे साधियों से जानना चाहता हूँ जो कि प्रत्यक्ष कर के पक्ष में हैं कि यह जो प्रत्यक्ष कर है वह क्या बाटे पर भी लगे, गरीब पर भी लगे, छोटे पर भी लगे, बड़े पर भी लगे? यह प्रत्यक्ष कर अच्छा है या कि यह अप्रत्यक्ष कर जिस की मुकालिफत की जाती है? देश के अन्दर आज से ६०, ७० साल पहले हालत यह थी कि स्टेट्स और मंत्र केन्द्र के बजट का जो हिस्सा नैड रेवेन्यू से प्राप्ता था वह कोई ८० फी सदी हम्रा करता था। उस अन्धकार के जमाने में अन्धकार में वह हिस्सा घटने घटने करीब ८ फी सदी रह गया। आज बड़े किसान की जमीन के ऊपर सीलिंग लग रही है, सीलिंग होने के बाद सभी किसान छोटे किसान हो जायेंगे इसलिये मैं तो इस राय का हूँ कि आज जिसको हमारे साथी बड़ा अच्छा कर मानते हैं, यानी प्रत्यक्ष कर, उस को बिल्कुल हटा देना चाहिये। अगर वह रहेगा तो दिक्कत रहेगी। यह जो ७०, ७५ करोड़ रु० की धामदनी नैड रेवेन्यू से देश में होती है उसका राज्यो से तालनुक न हो, उसको पचासतें लें और राज्य सरकारें अपना काम चलाने के लिये इस प्रत्यक्ष कर के बजाय सेल टैक्स के रूप में अप्रत्यक्ष कर लें, जो कि ज्यादा अच्छा है।

यह तो खयालात का फर्क हो सकता है; हमारे साथी ने कहा कि साहब, इस कर के लाने से देश के अन्दर बेईमानी बढ़ेगी। उन के हिस्से से तो राज्यों में इमानदारी एक ही तरीके से आ सकती है कि जितने भी कर हैं उन सब को उठा दिया जाय। कोई कर ही नहीं रहेगा तो बेईमानी का सवाल नहीं रहेगा।

श्री वाक्येवी : हाँरवाना में तो कोई कर नहीं लाना चाहिये।

श्री० रघवीर सिंह : लेकिन क्या इस तरह से हमारा काम चलने वाला है। क्या इस देश को जहाँ पर वह भाज सड़ा है वहीं सड़ा रहना है, या भागे जाना है? मैं तो जानता हूँ कि हमें भागे जाना है। इस सदन का भी और दूसरे सदनों का भी यह फैसला है कि इस देश को भागे बचना है। जब हमें भागे को बचना है तो उस के लिये राष्ट्र को धामदनी चाहिये और धामदनी को बढ़ाने के लिये हमें बिक्री कर लेना ही होगा।

इस सिलसिले में मैं एक निवेदन और करना चाहता हूँ सास तीर पर श्री राधा रमण जी को, जो कि इस वक्त, वीरहाजिर हैं, बोलाना चाहता हूँ कि आज तक दिल्ली के साथ जो बहुत अच्छी रियायत होती रही है उसको हमें बहुत ज्यादा दिनों तक कायम नहीं रख सकते।

उपाध्यक्ष महोदय, मुझे याद है कि जब धनाज के ऊपर कंट्रोल था तो दिल्ली जिसके कि अन्दर देश के हाकिम रहते थे, हाँ कुछ गरीब भी रहते थे उनको १४ रुपये मन गेहूँ मिलता था और दिल्ली के बाहर के इलाकों में १६ रुपये मन गेहूँ मिलता था। वह एक धादत सी बन गई थी कि दिल्ली को रिआयत चाहिये। यही नहीं हमारे फिर बसाधो मुद्दामे के मंत्री महोदय बठे हैं उन्होंने थोड़े दिन हुए हाउस को बतलाया था कि उनके मुद्दामे ने यहा दिल्ली में जो भकान बनाये उनका कोई २ करोड़ रुपये का किराया बतलाया है। अब दिल्ली के रहने वाले भाई दूसरे राज्यों के मुक़ाबले में जो अपने साथ रियायती सबूक चाहते हैं तो यह चीज कोई बहुत ज्यादा दिन तक नहीं चल सकती है और उन्हें दूसरे राज्यों के साथ में चलना होगा। यह भाज से नहीं यह तो पंजाब के व्यापारियों को काफ़ी दिन का गिला था कि यहाँ दिल्ली राज्य से जो थोड़ी थोड़ी दूर में पंजाब के इलाके हैं वहाँ के व्यापारियों का व्यापार चल रहा है क्योंकि दिल्ली के अन्दर

[श्री० रणवीर सिंह]

बिक्री कर नहीं है। यही नहीं मुझे मालूम था कि इस बिक्री कर के यकसां न होने की वजह से कई भाई टुक दिल्ली में खरीदते थे और उस टुक को ले जाते थे कहीं सोलन। अब वहाँ कोई दुकान नहीं और एक टुक खड़ा भी नहीं रह सकता। एक छोटी सी पान की दुकान है। उसके धन्दर वहाँ की म्युनिसिपल्टी का एक पर्चा टैक्स का कटाया और उससे टैक्स की माफ़ी करा लेते थे। मैं कह रहा था कि यह बिक्री कर यकसां न होने की वजह से कई ढंग से चोरी होती थी। मेरे साथी श्री वाजपेयी जो कि कर की चोरी के खिलाफ़ मालूम देते हैं उनसे मैं यह कहना चाहूँगा कि यह कर की चोरी को बचायेगा यह कर की चोरी को बढ़ाने के लिए नहीं है।

कई भाइयों को गिला है कि साहब चीफ़ कमिश्नर को अधिकार क्यों दिया जाय। अब मैं नहीं समझता कि वह इस पर क्यों आपत्ति कर रहे हैं। हमारे उपमंत्रि महोदय ने यकीन दिलाया है कि टैक्स एक ही जगह लगेगा और वह मल्टी प्वाइंट के ऊपर नहीं होगा और वह कहीं लगे इसका अधिकार चीफ़ कमिश्नर को दिया जा रहा है ऐसी हालत में मैं नहीं समझता कि इसमें किसी व्यापारी को क्या नुकसान है...

श्री ब० रा० अमल . प्रायदा है।

श्री० रणवीर सिंह : ऐसा तो है नहीं कि इस से हमारे साथी श्री राधा रमण को कोई नुकसान होने वाला है। हां यह बात जरूर है कि कुछ दिल्ली वाले भाई आकर यह कहेंगे कि यह धुक वाले पर लगाया जाय और कुछ कहेंगे कि बीच वाले पर लगाया जाय और उनको अपने दिमाग में सोचना होगा कि कौन सा बात सही है और उनको सोच कर चीफ़ कमिश्नर तक या जो उनकी एक कमेटी है उसके सामने अपने खयाल रखने होंगे। जब यह एक ही प्वाइंट पर लगना है तो यह देखना होगा कि वह कौन से प्वाइंट पर लगे

बिससे कि व्यापारी को कम तकलीफ़ हो। अब इस में किसी को क्या बाधा हो सकता है। जो अधिकार चीफ़ कमिश्नर को दिया जा रहा है वह इसलिए दिया जा रहा है कि वह देखें कि यह कर की चोरी भी न हो और व्यापारी को भी तकलीफ़ न हो। यह तो कोई संशा नहीं है कि व्यापारी को तकलीफ़ दी जाय या व्यापार को नुकसान पहुंचाया जाय। दरअसल चीफ़ यह है कि यहाँ बहुत सारे भाई ऐसे हैं जो कि सदन से बाहर तो लोगों को जाकर यह बहकाते हैं कि यह राज्य तो व्यापारियों का है और यहाँ आकर कुछ ऐसी बात कहें हैं कि यह जितने यहाँ कानून बनते हैं वह व्यापारियों को तकलीफ़ देने के लिए बनाये जा रहे हैं प्रजीब हालत है। यही नहीं यहाँ कहा गया कि यह किताब रखने का अधिकार बहुत बलत है। यह अधिकार नहीं होना चाहिये। कौन नहीं इस देश में जानता कि व्यापारी लॉग दो दो जाते रहते हैं एक असली खाता और दूसरा टैक्स का खाता जो कि अप्रसर को दिखाने के लिए होता है और वह शायब हो जायगा अप्रसर के दफ़्तर से और पता नहीं चलता कि कहां से गया। इसलिए जब तक प्रपील का फैसला न हो इस में किसी को क्या ऐतराज हो सकता है और क्या इसके धन्दर नुकसान हो सकता है कि उसकी किताब सरकारी दफ़्तर में रहे। सरकारी दफ़्तर उसकी दुकान के मुकाबले में एक सुरक्षित जगह है जहाँ पर कि चोरी और छराब होने का इमकान कम है।

अब जहाँ तक २ पैके से ४ नये पैके के बढ़ाने का ताल्लुक है, पंजाब के इस के मुताबिक़ लाने का ताल्लुक है मैं समझता हूँ कि यह एक सही प्रैसफ़ा है। अभी तक जो दिल्ली के साथ एक बहुत ज्यादा रिप्रायस का व्यवहार किया जा रहा था उस व्यवहार को अधिक बिल तक जारी नहीं रक्खा जा सकता भले ही वह बच्चा भी हो। दिल्ली तो हमारा मालिक है और दिल्ली के धन्दर हमारे ऊपर हुकूमत करने वाले रहते हैं और इस बातें

दिल्ली एक बहुत बड़ा शहर है और हिन्दुस्तान के नुकतेनिगाह से बचना नहीं है लेकिन अगर बचना भी मान लिया जाय तो उसकी भी तो एक हद है कि कब तक वह दूसरों के पैरों पर खड़ा रह सकता है। दिल्ली को सारे भासपास के इलाकों के मुकाबले में अपने पैर पर खड़े होने में क्यों ऐतराज है? मैं समझता हूँ कि किसी भी नुकतेनिगाह से देखा जाय, अगर हिन्दुस्तान की हमारी आमदनी का हिसाब लगाया जाय, प्रत्यक्ष और अप्रत्यक्ष कर का हिसाब देखा जाय तो उसमें भी प्रायः जो इनकमटैक्स से आमदनी होती है और इस साल जो १६५६-६० के अन्दर अन्दाजा लगाया गया है वह १६६ करोड़ रुपये होगा और कारपोरेशन टैक्स जाकर ५८ करोड़ होगा। इसके मुकाबले में यूनिवर्सल एक्साइज ड्यूटी ३२५ करोड़ रुपये होगी और कस्टम १३२ करोड़ होगा। चाहे यह किसी को पसन्द हो या न हो लेकिन देश के जैसे हालात हैं वह इस बात की तरफ़ मजबूर कर रहे हैं कि प्रत्यक्ष करों के बजाय अप्रत्यक्ष करों के ऊपर देश ज्यादा निर्भर होता जा रहा है। अब यह अप्रत्यक्ष कर उन भाइयों से ही तो लिया जायगा जो कि ज्यादा चीज इस्तेमाल करेंगे और यह सही भी है। बिक्री कर तो उसका नाम है, लेकिन दरअसल में जो भाई खरीदते हैं उनसे वह लिया जाता है और चाहिए कि जिसके पास ज्यादा आमदनी होगी वही यह सब कटलरी बर्तार चिखें खरीदेगा। अब इस देश में बहुत काफ़ी तादाद ऐसे लोगों की है जो कि कटलरी खरीदने की स्थिति में नहीं हैं और उनकी कटलरी तो उनके हाथ ही है और इसलिए यह टैक्स उन लोगों पर कैसे लगेगा? यह तो ठीक है कि उपभोक्ताओं पर यह टैक्स लगेगा लेकिन जिसकी जितनी ज्यादा शक्ति होगी उसके ऊपर उतना ही ज्यादा टैक्स लगेगा और प्रत्यक्ष कर की जो संज्ञा है उसको भी यह दूसरे ढंग से पूरा करेगा क्योंकि जिसकी जितनी ज्यादा खरीदने की शक्ति होगी उसके ऊपर उतना ही ज्यादा टैक्स लगेगा और

उसके ऊपर ज्यादा टैक्स लगना भी चाहिये। मैं चाहिये कि फिर दुबारा इसका समर्थन करता हूँ।

Shri V. P. Nayar (Quilon): I also did not expect this Bill to come up today. We have had two or three Bills today which did not come up to the expectations from the point of view of the time which was taken on them. Therefore, I am sorry that I shall not be able to speak in the manner in which I would have liked to.

I have participated in several debates on this subject here, and even in 1956, when we were discussing the Central Sales Tax (Amendment) Bill here, I spoke at length. I cannot do justice especially in view of certain questions raised in this Bill, without the requisite preparation, and especially, on the point of introducing a new provision in order to take away the effect of the decision of the Supreme Court in a recent case. I will not be able to discuss that point also because it involves a distinction being drawn between certain cases decided by other High Courts, especially the case of Messrs. Gannon, Dunkerley & Co., which was decided by the High Court of Madras, and the ruling of the Supreme Court. Therefore, I shall confine myself to some observations strictly arising out of the provisions in respect of one or two clauses now sought to be introduced.

About exempting newspapers, Shri Tangamani has said something. This came up before the Select Committee also in the case of the former Bill which was reported upon by the Select Committee some time, and think I was a Member of that Select Committee also.

In the matter of exempting newspapers, it has to be borne in mind that newspapers, especially the chain newspapers, have had an advantage. Although they were not collecting sales tax as such, they were fleeing the customers by switching over to the *naya paisa* system. As was pointed

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out, a newspaper which was being sold before at one anna per copy was sold at seven naye paise on the introduction of the naya paisa system. The increase varied in the case of newspapers from one to four naye paise per copy. Taking a moderate view of it, on 100,000 copies of newspapers distributed every day the daily gain would be over Rs. 2,000 which is not a small sum at all. In Delhi possibly 1·5 to 2 lakh copies will be in circulation. I do not know the exact figure, but on account of this alone, by enhancing the price per copy by one naya paisa, about Rs. 5½ lakhs, calculating it at the minimum, will accrue to the paper magnates.

I am not at all against exempting the smaller papers. I suggested at that time that newspapers with a circulation of 10, 15 or even 20 thousand copies might be exempted, but there is no justification whatever for exempting newspapers as a whole and providing for this particular clause by which hereafter no newspaper can be assessed for sales tax.

When we consider the exemption now being given to the newspapers, we must also consider what advantages have been given recently to the newspapers by the Government. I shall point out only one instance, because that question has come up time and again in the House.

This morning we knew from the papers that the chain of newspapers owned by Indian Express will be closed very shortly. Notice has already been given. And for what reason? That is even more strange.

I understood last week or the week before last when I was in Bezwada that the Indian Express group management has been transferred to a new company which is considered to be a *benami* company. The share capital or the resources at the command of the new company are completely inadequate to take over the newspapers, and naturally therefore

hundreds of workers working in the group of newspapers of the Indian Express wanted certain guarantees from the management which they were not willing to give. The Labour Commissioner of Madras had to intervene and seeing the justice of the demands of the workers, he seems to have given notice to the management that they should not transfer the ownership unless sufficient guarantees were given for the amounts now due to the employees of the Indian Express group of papers in the State of Madras. But Shri Ramnath Goenka is too big a man for the officials you know. He is too big for a conciliation officer or a labour officer, and he said: nothing doing, I am taking it away. And the workers struck. Immediately after that, they have issued a notice for closure.

15·55 hrs.

(SHRI BARMAN *in the Chair*)

But what is it that the Central Government are doing? I am not concerned with what is happening in the State of Madras alone. If you go through the proceedings of recent weeks, you will find that the Government of India have been giving the owners of this particular chain of newspapers several concessions. I shall cite only some in order to justify that this concession now sought to be given by this provision is absolutely unjustifiable. Firstly, the Indian Express group of papers have been given a loan. I understand that the time of repayment has now been extended. Earlier this session in answer to a question of mine, I was told that Shri B. D. Goenka and his wife had been twice involved in violation of foreign exchange regulations. May be they are not directly in the management, but they are very closely related to the management. Like that we find that so many concessions have been given, and when it comes to a question of sales tax also, this is the fourth or fifth concession given to this particular group

of papers in the course of one session. Where are we going if we proceed like this?

On the one hand, this group of newspapers has been creating all troubles for the working journalists. Now they have threatened to close down the entire chain of papers. It is not one newspaper, the *Indian Express* alone, which is there.

Shri B. R. Bhagat: Where is the concession in respect of sales tax to this particular group?

Shri V. P. Nayar: I am not referring to the sales tax I am trying to say that they are giving some concessions to a group of newspapers, among which is one group, to whom they have given so many concessions in recent months I am only trying to pose this issue that besides Government giving undeserved concessions to one group and also giving advantages after advantages, here they are exempting them

Shri B. R. Bhagat: Not them

Shri V. P. Nayar: Exempting group among whom is this group.

Shri B. R. Bhagat: They are already exempted

Shri V. P. Nayar: I am, therefore suggesting that the chain newspapers may be left out of exemption. What is the harm in that? As I submitted earlier, 100,000 copies and everyday at the rate of one pP would come to—my hon friend is perhaps better in arithmetic than me; so he can calculate it—about Rs 1,000 not a small sum. The total will come to about Rs. 5.45 lakhs per year, which we are allowing them to take away, which normally ought to have been a portion of the sales tax if they were not exempted. That is my case

There is also another point. In the case of Delhi, you have to view things in an entirely different manner. This point also raised last time

when we discussed the Bill. Delhi's pattern of trade has evolved on account of certain historical reasons. May be Bombay and Calcutta are also like that, but here if you take the whole State, more than 85 per cent of the people stay in the city. All the trade which takes place in Delhi is not for the benefit or for the consumption of the people staying in Delhi. It so happens that Delhi has no legislature now. We are passing this against the principle 'no taxation without representation'. They are not represented. They cannot be heard.

Shri B. R. Bhagat: They are represented. Five hon Members represent Delhi here

Shri V. P. Nayar: They are four or five in a House of 500. That is not the principle of no taxation without representation. I am referring to it in its real sense

I want to know from the hon. Minister which are the interests in Delhi whom he has consulted. I want to know whether he has consulted the trade. I want to know whether he has consulted the consuming public of this State. He may not have consulted anybody, but on the advice of someone he comes forward with this Bill. It happens so; otherwise there was no occasion to extend the Bengal law to Delhi, if everything was properly considered. But I have no quarrel with that. I only say that Delhi's pattern of trade has certain peculiarities which would justify a separate treatment for it in the matter of sales tax also

You know that in every matter, Delhi has certain peculiarities, as is the case also with other cities. Why is it that the State of Kerala, which is chronically deficit in food, is not being given adequate Central aid, just as the entire responsibility of feeding the cities of Bombay and Calcutta is being shouldered by the Centre? There are special reasons for

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that. Likewise there are special reasons warranting special treatment for Delhi in the matter of sales tax, one of the reasons being that Delhi has developed a trade by which the articles are not sold for the consumption of the people in the State of Delhi.

16 hrs.

I understand that today, I am told if you take the whole world, in the matter of cycle spare parts Delhi's market happens to be the biggest. Probably, it may not be the biggest, but it is one of the biggest. I think we have only 25 or 30 lakhs of people in the State but trade in cloth in Delhi—in one or two of the streets of Delhi—will be very much more than the trade in cloth in other northern Indian cities. Likewise, if you take cycle spares, if you take iron and steel and hardware, in everything Delhi has developed a trade which does not cater to the people of Delhi State alone but it goes far and wide. It is a distributing centre, so that if you equate the sales tax in Delhi in terms of what is obtaining in Punjab, the trade will naturally suffer.

I want to know from the hon. Minister whether this aspect has been specially brought to his attention. The attention of his predecessor, Shri M. C. Shah was specifically drawn to this at the time of the debate in 1956. If anything will affect Delhi's trade, it will have its consequential changes.

Shri B. R. Bhagat: The fact that the rate of Central sales tax is half the usual rate is a very important consideration that has been shown to Delhi.

Shri V. P. Nayar: I see the importance of that. But, look at your own Bill. This is not drafted by me. I only say that in certain cases where you propose reducing the rate of sales tax, the revision now con-

templated takes the level of Delhi's sales tax to that of the adjoining State of Punjab. Am I contradicted on that? If you grant that, that is my objection also. My point is that having regard to the very peculiar development of trade and commerce in Delhi as the capital city of India and having regard to the political changes also, Delhi's trade pattern requires separate consideration.

Shri B. R. Bhagat: May I clarify this? Delhi's importance as an entrepot distributing centre is affected by the rate of the central sales tax, that is, when it is re-exported from here and not by the rate of the internal sales tax. So, the rate of re-export is that which matters and affects Delhi's position as an entrepot. Therefore, to compare it with the internal rate or with the internal sale is hardly relevant to the point.

Shri V. P. Nayar: My answer to that will be to put a simple question to him. Will the Deputy Minister give me the break-up of the re-export and export of articles manufactured in Delhi and articles manufactured elsewhere and imported into Delhi and then re-exported for profit, for any of these months? If he can give me the break-up, then, I have nothing to say. If it is given even for a month, that will serve the purpose. I am only stating that you have not given all that. Without a consideration of all these details, it is impossible for us to give our consent....

Shri B. R. Bhagat: The point which is to be answered is that whenever goods come to Delhi and are re-exported out, the rates are preferential to Delhi and in favour of Delhi. That affects favourably the position of Delhi as a distributing centre.

Shri V. P. Nayar: It does not at all matter. If I am contradicted when I say that Delhi has developed under very peculiar circumstances as a distributing base as against a producing and distributing base, then I

have no ease. The fact that adequate attention has not been bestowed or the proper interests have not been consulted in this matter is obvious when you read the Bill. Why read the Bill? It is enough if you go through the amendment that has been circulated to us to show how careless Government have been. For example, if you read the amendment you will see that the rules made under this section shall be laid for not less than 30 days. Does it mean that they will be laid for 30 days and after one month will be taken away? This shows very clearly what the background is. I am referring to the amendment circulated just now.

Shri B. E. Bhagat: Something is wrong with you. This is the deference shown to the House. This is the usual practice in all cases. You are objecting even to this that the rules should be laid on the Table of the House.

Shri V. P. Nayar: You please read it again.

Mr. Chairman: Hon. Members may address the Chair.

Shri V. P. Nayar: I want to invite your very kind attention to the second paragraph which reads:

"All rules made under this section shall be laid for not less than 30 days before each House of Parliament...."

What does it mean? Even now the hon. Minister does not seem to understand it.

Shri B. E. Bhagat: What is wrong in this?

Shri V. P. Nayar: If he cannot understand, I cannot help; I cannot give him a better understanding than what he has at present. To an ordinary man understanding English which it contains it would appear that you would lay it here for one month and take it away.

Shri B. E. Bhagat: What is wrong with it?

Shri V. P. Nayar: That only shows the amount of care which has been bestowed on drafting this Bill. However, I do not like to continue this point. I would merely urge upon the hon. Minister once again that this is a very important subject in so far as this State is concerned. There are other interests. We have never been told about the nature of the discussions or the nature of consultations of the Government. I was following him when he spoke also. Without having any idea of that, it is impossible for us to agree to the Bill being passed as it is now.

Shri D. C. Sharma (Gurdaspur): Mr. Chairman, this Bill, like so many other Bills that are brought for discussion here, consists of desirable and undesirable features. I would, therefore, subject this Bill to as much scrutiny as possible under the circumstances. One of the objects of this Bill is that certain rates of sales tax are going to be brought at par with the neighbouring State of Punjab. If I question some of those rates, it will be thought that I am questioning the schedule of rates drawn up by my own State of Punjab. Therein lies the difficulty. Geographically, as Delhi is situated, I think it should not be made an adjunct of Punjab. Delhi should be treated as a separate and independent unit and should not draw upon the example of one State or the other. Delhi exists in its own right and by itself and to think it can emulate Punjab or some other State will be doing injustice to this State. Therefore, even if we are going to take into account the geographical aspect of Delhi, I do not think it should depend too much on the sales structure of Punjab. There is the other neighbouring State. There are so many other States which have dealings with the Union Territory of Delhi. Therefore, I would say that the sales structure of Delhi should have a right of existence in

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itself. It should not have been made subservient to the sales structure of any other State.

I want to ask one thing. Here, Sir, there are three Schedules. I do not see any reason why there should not be three Schedules. But one thing has been brought out in this Bill which I do not feel happy about. It has been said that one Schedule is meant for the affluent class. Now, what is the affluent class? By what standard do you judge this affluent class?

Shri B. E. Bhagat: By the goods.

Shri D. C. Sharma: Where does the affluent class begin? What is the margin of income that the affluent class should have? Therefore, Sir, I think this is a very dangerous phrase that has been given in this Bill. On the one hand we are talking about a classless society and, on the other hand, here, in this Bill, we are giving a kind of sanctity to a class which is called the affluent class. Sir, I read social literature of all kinds from all countries. I think this affluent class is a class which perhaps exists in U.S.A. Perhaps, Sir, some social scientist has written a book called, "The Affluent Class" or something like that, and I think this phrase has been taken from that book.

Shri B. E. Bhagat: The name is "Affluent Society".

Shri D. C. Sharma: So much the worse. I was thinking that the framers of this Bill had thought only in terms of a class, and now I hear that they are thinking in terms of a society. Also, I thought that we were thinking in terms of a society which is not going to be an affluent society, but a society where the thing was going to be distributed equally. But in this Bill we are laying the foundation of a new society, the society which my hon. Deputy Minister calls "affluent society".

Shri B. E. Bhagat: I said that it was the name of the book.

Shri D. C. Sharma: I would therefore say, Sir, with due deference to the hon. Deputy Minister who is feeling very restless because the discussion has taken more time than he thought it would take today, that he should not give currency to such phrases in these Bills because such phrases give a very distorted picture of the objectives of the social revolution that we have undertaken in this country, the objectives of the social revolution that we are carrying on in this country.

Shri B. E. Bhagat: Where is that phrase?

Shri D. C. Sharma: What is the affluent class? Sir, kindly look to the Schedule. What is this affluent class? Of course, people who want to have a radio are there. I never thought that the radio was a sign of wealth or affluence. The radio is a means of entertainment, a means of education. I believe we are manufacturing cheap radio sets in our country. The hon. Minister of Information and Broadcasting is always saying that he wants to have such cheap sets in large numbers so that every village home can have them, everywhere we can have them. Now, a radio set is thought to be a symbol of the affluent society. Of course, I do not mind if you think of perfumeries and cosmetics. Well, you may think them to be symbol of affluent society, but I cannot understand how these radio sets can be thought to be a sign of affluent society.

Again, leather goods except footwear and sports articles are there. God knows how many types of leather goods we have. All these leather goods are going to be lumped together in one Schedule and are going to be taken as a token of a kind of society which the framers of this Bill have in their imagination and which does

not exist in India and which is never going to exist in India. At the same time, I would say that here are certain things, for instance, dressing tables, side-boards, sofa sets, perambulators, etc. I want the Members of Parliament—of Lok Sabha and of the Rajya Sabha—to take due notice of the schedule, because it is the Government that provides us with sofa sets and other things of that kind. It is the Government that is giving us, so to say, the insignia of the affluent society.

I want to ask one question. Are these things such as can be taken to be the symbols of affluent society? I think some of these things may be necessities for some classes of persons and therefore I say that they should not be there in the schedule. They are the symbols of efficiency, symbols of average comfort and not symbols of wealth or symbols of ostentation and showy wealth which make up what may be called affluent society.

I wish that not only these things are taken note of but certain other items also. For instance, the general rate of tax is sought to be increased from two pice to four naye paise. Three should have been logical, but we have made one jump and we have increased it to four naye paise. So I feel that in all these things they have applied the rule of thumb method and not any logical or scientific method.

There are certain things which are taken over from Punjab. As I have already said, Punjab should not have been taken as a model for such matters. I believe that situated as we are, geographically, we should try to have a separate and independent kind of existence for this Bill.

The next point is this. As an hon. Member pointed out, there is an advisory committee or council. I do not know how it is called. There is an advisory body for the Delhi Union territory. This Bill which is going to affect millions of consumers and which is going to affect so many registered

traders, should have been referred to first to the advisory body and discussed by that body, because, that advisory body is responsible to public opinion which prevails in Delhi and that advisory body understands public opinion much better than anybody.

I think this Bill has come from the drawers of our Finance Minister and it does not have that much approval as it should have had from some public body.

There is another point to which I want to refer, and it is this. In this Bill we have given a great deal of power to the Chief Commissioner. I have nothing to say against the Chief Commissioner. I think the Chief Commissioner may be an admirable person and perhaps he is an admirable person.

But I would say that this kind of a dictatorial power should not be given to any functionary in a democratic set-up like our country. I think all these years on the floor of this House we have tried to delimit the powers of the executive officers. We must try to see to it that the power to the Chief Commissioner to take away anything from this Schedule and put it in any other Schedule should not be given to him. This kind of power, I should say, can be exercised arbitrarily and therefore this kind of power should not have been given to the Chief Commissioner. I know that sometimes in the rush of work, in the discharge of so many duties....

Shri Feroze Gandhi (Rae Bareilly):
What about the Deputy Commissioner?

Shri D. C. Sharma:.... Such decisions are liable to be taken which, I may say, may not be conducive to the good of the State, to the good of this territory or to the good of the country in general.

At the same time another thing has been done and it is that in the clauses it has been said that anyone can

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impound or retain the books of accounts. I think this is clause 12. It reads:

"Subject to any rule made in this behalf, any authority referred to in sub-section (1) may impound and retain in its custody, for such period as it thinks fit, any books of account or other documents produced before it, in any proceedings under this Act."

I do not know what the procedure is in other cases, but I think that this provision is going to work very adversely so far as the interests of the persons are concerned. If you are going to impound their books for one month or for thirty days, I think you are depriving them of the utility of those books. You are also making them in a way ineffective. You are in a way indirectly encouraging them to have another set of books. Therefore, I think that this thing is not going to work towards those ends which our hon. Finance Minister has in view. I think this provision should be deleted. A gentleman should take the books to the authorities concerned, show them there and then bring them back. If he thinks that the person concerned is going to misuse those books afterwards, he can sign them on one page, on two pages or on all the pages of the book. I think that this kind of thing is not going to work to the advantage of the State.

Again, one point was made about the newspapers. An hon. friend of mine said about newspapers that they should not be exempted from the tax.

Shri V. P. Nayar: Not all.

Shri D. C. Sharma: I know there are newspapers and newspapers. I know also that there are some newspapers at whose hands some of the working journalists are not having a fair deal. I do not want to go outside this House to prove that. There is a gentleman, an hon. Member of this

House, who has had a very raw deal at the hands of his former employers. He has not been given a fair deal. He goes abroad and when he comes back he finds that his job is gone. Such things are happening.

Shri V. P. Nayar: Who is that gentleman?

Shri D. C. Sharma: At the same time I know of a journalist who goes to his office and is handed over an envelope. What does that envelope contain? You will think that that envelope contained some bonus or something of that kind. No. In the letter in the envelope it was written, "You have now arrived at the age of retirement and now you must allow...." You can think something of that kind or something else. Something like that is given to him. All these things are happening. These newspapers proprietors close down their business when it suits them. For instance, we have been hearing so much about newspapers which were published at Allahabad. They were closed. Now, I am hearing generally of other newspapers which are also going to be closed.

An Hon. Member: Express Papers.

Shri D. C. Sharma: I do not know in what kind of world we are living. I do not know in what kind of world the newspaper proprietors live. I do not know in what form of world the working journalists have to live: these working journalists who are at the whim of the big persons of the press. Every Member in this House is conscious of the hardships and limitations under which these working journalists are working. I must say that most of the Members of this House have tried to soften those hardships, to remove those hardships. We have not succeeded; but we are doing our best. I think, as long as nothing happens, all the Members of the House will do

their best to improve their lot. I think, if there is one thing about which all the Members of the House are agreed, it is the lot of the working journalists and the improvement of their lot. I know, whenever that Bill comes up, all the different sections of this House will join together to do something for these working journalists. But, that does not mean that you should make a bad position worse. This situation *vis a vis* working journalists is already bad. There is no doubt about it. Anybody who has eyes to see and ears to hear knows it.

Newspapers are like text books. I remember what the Editor of the *Manchester Guardian* said once. He said, our newspapers are a kind of evening continuation classes. That is to say, newspapers give education to those persons who have been denied the benefits of education through the normal regular channels. I find that a movement in this direction is also going on in our country. Our newspapers do not give only political news. They give also views about other things. They also try to give the people certain things which can improve their general knowledge. Therefore, these newspapers, in some respects, are like text-books. I would think that one of the most wholesome provision of this Bill is that newspapers have been kept out of the purview of this Bill. Sir, you have rung the bell. I do not want to annoy you. I am a law-abiding Member of this House.

Shri V. P. Nayar: Question.

Shri D. C. Sharma: I do not want to annoy you. Therefore I say that the Second Schedule which refers to the imaginary affluent society must be revised. At the same time, the powers—extraordinary powers—which are going to be given to the Chief Commissioner should be curtailed. I would also say that things of daily consumption, things of ordinary consumption which every inhabitant of Delhi makes use of, should not be taxed like this. The tax on them

should be stepped down. I do not mind if they step up and tax on those things which they think are needed by the affluent society. This is a new thing which I have acquired today—affluent society. From 7 pies you make 12 pies. I do not mind because you are thinking of some society which does not exist. Even if it exists, make them pay a little more. But, I say, so far as the average ordinary consumer is concerned, you should try to bring down the level of taxation, in this matter. Delhi is our metropolis. Delhi should not follow the Punjab or U.P. or Bengal or Madras or any other State. Delhi should set an example. Delhi should be a model for other States to follow. Here was a chance for us to make Delhi a model State, and we could have done it by bringing down the taxation on the ordinary things of consumption. I must say that we have failed in that. Yet, I hope the hon. Minister will do something to give a little relief, to give a little joy, and to give a little hope to the average consumers of whom you are one, I am one, all of us here are ones, and all the millions of inhabitants of Delhi are there.

Shri Ferose Gandhi: The hon. Member has spoken like Raja Mahendra Pratap.

16.31 hrs.

ESTIMATES COMMITTEE

FIFTY-NINTH REPORT

Shri B. G. Mehta (Gohilwad): On the 10th March, 1959, the Speaker directed the Estimates Committee, in the House, to investigate the reasons for shortfall in production at the Bharat Electronics (Private) Limited, Bangalore, as an *ad hoc* matter immediately.

I beg to present the Fifty-ninth Report of the Estimates Committee (Second Lok Sabha) on this matter referred to the committee.